

Mr. Speaker: I will try to clarify it if only hon. Members will allow me to do so. The hon. Minister ought to say that though the decisions had been taken in June 1963, the Government received those reports just now or two months or one month ago, something like that, to explain it.

Shri Surendranath Dwivedy (Kendrapara): When was it received?

Shri B. K. Malviya: I will verify and let you know.

Some Hon. Members: Ah!

Shri Nambiar (Tiruchirapalli): The cat is at least out.

Mr. Speaker: Opinions on Bill. Shri Shree Narayan Das... Absent.

12.17 hrs.

RELEASE OF MEMBER

(Shri Priya Gupta)

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 29th November, 1964, from the Superintendent, Sub-Jail, Katihar:

"I have to inform you that on the 25th November, 1964, Shri Priya Gupta, Member, Lok Sabha, along with 14 other Satyagrahis, was sentenced to imprisonment till 4.30 P.M. on the 26th November, 1964, under B.M.P.O. Act and was sent to this Sub-Jail in the evening of the 25th November, 1964. He was released at 4.30 P.M. on the 26th November, 1964, after the completion of the sentence."

Shri Nath Pai (Rajapur): Will the Home Minister please take some interest in this fact that an hon. Member of this House arrested in September for an offence whose total punishment amounted to less than 24 hours was incarcerated in prison for nearly three months? Does not he think that there is a moral obligation on him to look into this matter so that petty officials

do not go on exercising their vendetta in this way?

Mr. Speaker: The House will now take up further consideration.....

Shri Nath Pai: Sir, Shri Nanda has something to say. It is not a party matter.

Mr. Speaker: How can he say anything just at this moment? The hon. Member has brought it to his notice and now he will consider it.

Shri Nath Pai: I am sorry, Sir, I was a little agitated, but you had once been good enough to direct the Government to look into this particular case and see how and why he was being kept and how far the allegation of his being shuttled from prison to prison was true. You have already directed this is not the first time.

Mr. Speaker: The Home Minister will kindly look into it.

The Minister of Home Affairs (Shri Nanda): Yes, Sir; it will be looked into.

12.19 hrs.

INDIAN TRADE UNIONS (AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri D. Sanjivayya on the 3rd December, 1964, namely:—

"That the Bill further to amend the Indian Trade Unions Act, 1926, as passed by Rajya Sabha, be taken into consideration."

Shri Ranga may continue his speech.

Shri Hari Vishnu Kamath (Hosangabad): How much time remains for this?

Mr. Speaker: Only 15 minutes were taken the other day; 2 hours and 45 minutes remain.